



भारत सरकार Government of India
विद्युत मंत्रालय Ministry of Power
उत्तरपूर्वी क्षेत्रीय विद्युत समिति
North Eastern Regional Power Committee

एन ई आर पी सी कॉम्प्लेक्स, डोंग पारमाओ, लापालाड, शिल्लोंग-७९३००६,
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NERPC/SE(O)/2022/

Dated: 18 August 2022

To,

The Secretary,
Central Electricity Regulatory Commission
3rd & 4 th Floor, Chanderlok Building,
36, Janpath, New Delhi - 110001
India

Sub: Comments on the Draft Indian Electricity Grid Code Reg.

Sir,

Following suggestions from NERPC for incorporating in the draft IEGC is proposed herewith for your further needful.

(1) In the 192nd OCC meeting held on 21st July, 2022 the STUs, State Power Departments of NER opined that the installation charges for the SEMs are too high and suggested that necessary regulatory changes be done so that STUs/State Power Departments may install the SEMs at their respective stations. NERTS-POWERGRID also informed that if POWERGRID is tasked by CTU to install the SEMs then double GST would be invited by way of delivering at Central POWERGRID location in the region and then at Site of Site.

Thus if the SEMs are directly delivered by vendor at the respective Site of the State and installed by STU/State Power Department then the same shall be very much beneficial and economical for the state. CTU also agreed for the same. Accordingly, Reg. 47.9(a) of the draft IEGC may please be modified to: *“The CTU/STU/State Power Department shall be responsible for installation, operation and periodic calibration of Interface Energy Meters (IEMs) covering all the ISTS interface points, points of connections between the regional entities, cross border entities and other identified points for recording of actual active and reactive energy interchanged in each time-block through those points.”*

(2) In the 192nd OCC meeting held on 21st July, 2022 NEEPCO & CTU opined that calibration of the Static Energy meters is not possible.

Accordingly, the word “calibration” may please be removed from Reg. 47.9(b) of the draft IEGC.

(3) In the 179th OCC meeting held on Sr. Manager, Pare HEP, NEEPCO stated that Pare HEP (a Run of the River plant) is having inflows from Dikrong river and discharge from RHEP. During monsoon when the total inflow suddenly increases (i.e. greater than 35MCM) the diversion gate cannot be opened suddenly, in order to maintain calm/law & order in downstream. Also, the generation cannot be increased due to 6 time block regulation and RGMO consideration. Thus, water level increases to FRL whence diversion gate is opened leading to huge loss of natural resource. Thus, he requested for following relaxations:

1. Six (6) blocks gap may be reduced to 3-4 blocks.
2. Allowing to overload units before spillage to prevent Radial gate opening.
3. Allowing to turn off RGMO mode to prevent Radial Gate opening.

Accordingly, Reg. 47.4 of the draft IEGC may be modified as “*Based on the request for revision in schedule made as per sub-clauses (a) and (b) of Clause 4 of this Regulation, any revision in schedule made in odd time blocks shall become effective from 7th time block and any revision in schedule made in even time blocks shall become effective from 8th time block, counting the time block in which the request for revision has been received by the RLDCs to be the first one.*

For Run-of-the-River hydro generating stations any revision in schedule (by generator and beneficiaries) made in odd time blocks shall become effective from 3rd time block and any revision in schedule made in even time blocks shall become effective from 4th time block, counting the time block in which the request for revision has been received by the RLDCs to be the first one.”

भवदीय / Yours faithfully,

Abhijeet Agarwal
Assistant Secretary